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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH.
NEW DELHI.

O.A.No.779 of 1988

Date of Decision: 17.9.93.

Suresh KumarApplicant.

Versus

Union of India & others.....Respondents.

CORAM:

Hon'ble Mr.C.J.Roy, Member(J)

Hon'ble Mr.S.R.Adige, Member(A).

Present: Shri V.P.Sharma, learned counsel for the applicant.

Shri P.P.Khurana, learned counsel for the respondents.

JUDGMENT (ORAL)
(By Hon'ble Mr.C.J.Roy, Member)

The applicant was appointed as an Extra Departmental Branch Post Master, Moondi on 25.9.87 on provisional basis as a stop-gap-arrangement till any regular arrangement is made for this post. Subsequently, the applicant was relieved from this post after a regular appointment had been made in accordance with E.D.Aagents(Conduct & Service)Rules.

2. The applicant claims that his relieving from EDBFM post is illegal and that he should be reinstated.

3. After going through the record, we find that he has already been relieved and a fresh candidate has been appointed on a regular basis in accordance with rules. Therefore, the action, taken by the respondents, is in accordance with rules and we do not see any good ground to interfere with the same. Accordingly, the application is dismissed. No costs.

Adige
(S.R.ADIGE)

MEMBER(A)

ROY
(C.J.ROY)
MEMBER(J)